

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

*Jaipur, the 29th day of September, 2005*

**ORIGINAL APPLICATION NO. 450/2005**  
**With**  
**Misc. Application No. 333/2005**

CORAM :

HON'BLE MR.M.L.CHAUHAN, MEMBER (J)

Ranjeet Singh Verma,  
Junior Engineer 'TL',  
Railway Station,  
Ajmer Division,  
Ajmer.

By Advocate : Shri N.K.Gautam

... Applicant

Versus

1. Union of India  
Through the General Manager,  
North Western Railway,  
Jaipur.
2. Divisional Railway Manager,  
North Western Railway,  
Ajmer.

By Advocate : ---

... Respondents

ORDER

PER HON'BLE MR.M.L.CHAUHAN

The applicant has filed this OA thereby  
praying for the following relief :

- "i) Direct the respondents to make payment of leave encashment amount of 47 days LAP to the applicant.
- ii) Direct the respondents to pay interest @ 18% P.A. to the applicant on the detained amount."

*BC*

2. In para-7 of the OA the applicant has stated that except OA 167/2002, on different subjects, he has not previously filed any application.

3. Since copy of the judgement passed in OA 167/2002 was not annexed with the present OA, case file of OA 167/2002 was summoned from the Registry. From the perusal of the aforesaid OA it is ~~evident~~ that one of the reliefs claimed by the applicant in the said OA was regarding payment of amount of leave encashment for the balance period of 47 days (as per para 4.10 of OA). In the present OA the applicant has also claimed the same relief. In the judgement passed in OA 167/2002 this Tribunal specifically observed that the contention of the applicant for leave encashment of 47 days as not paid to him cannot be accepted for the reason that, that was the case of leave without pay. Accordingly, the relief, as prayed for by the applicant in the earlier OA, was declined.

4. In view of what has been stated above, I am of the view that the present OA is wholly misconceived and is not maintainable. Accordingly the same is dismissed.

5. In view of the observations made in the OA, no order is required to be passed in the MA for condonation of delay. The same is also dismissed.

  
(M.L.CHAUHAN)  
MEMBER (J)